

**ANNUAL REPORT OF THE HINDUSTAN PHOTO FILMS MANUFACTURING CO.**

**The Minister of Industry in the Ministry of Commerce and Industry (Shri Kanungo):** Sir, I beg to lay on the Table a copy each of the following papers:

(i) (a) Annual Report of the Hindustan Photo Films Manufacturing Company Limited, Ootacamund, for the year 1961-62, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

(b) Review by the Government on the working of the above Company. [Placed in Library, See No. LT-393/62].

(ii) Report of the Organisa-tional Committee for Small Scale Industries. [Placed in Library, See No. LT-394/62].

**RULES UNDER THE APPRENTICES ACT, 1961**

**The Deputy Minister in the Ministry of Labour and Employment and Planning (Shri C. R. Pattabhi Raman):** Sir, on behalf of Shri Hathi, I beg to lay on the table—

(i) a copy each of the following Rules under sub-section (3) of section 37 of the Apprentices Act, 1961:—

(a) The Central Apprenticeship Council Rules, 1962 published in Notification No. G.S.R. 608 dated the 28th April, 1962. [Placed in Library, See No. LT-395-62].

(b) The Apprenticeship Rules, 1962 published in Notification No. G.S.R. 1134 dated the 28th August, 1962. [Placed in Library, See No. LT-396/62].

(ii) a copy each of the following papers:—

(a) Report on the accident in the Sitanala Colliery on the 19th July, 1962. [Placed in Library, See No. LT-397/62].

(b) Statement regarding ratification by the Government of India of the Instrument for the Amendment of the Constitution of the International Labour Organisation, 1962. [Placed in Library See No. LT-398/62]

12:38 hrs.

**MESSAGES FROM RAJYA SABHA**

**Secretary:** Sir, I have to report the following messages received from the Secretary of Rajya Sabha.

(i) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 3rd September, 1962, passed, in accordance with the provisions of article 368 of the Constitution of India, without any amendment; the Constitution (Thirteenth Amendment) Bill, 1962, which was passed by the Lok Sabha at its sitting held on the 28th August, 1962."

(ii) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 3rd September, 1962, agreed without any amendment to the State of Nagaland Bill, 1962, which was passed by the Lok Sabha at its sitting held on the 29th August, 1962."

12:39 hrs.

**LEAVE OF ABSENCE**

**Mr. Speaker:** The Committee on Absence of Members from the sittings of the House in their Second Report have recommended that leave of absence be granted to the following

members for the periods indicated against each:

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| (1) Shri F. P. Gaekwad.                                       | 1st June to 22nd June, 1962.<br>(First Session)         |
| (2) Shri Rananjaya Sinh.                                      | 6th August to 7th September, 1962.<br>(Second Session)  |
| (3) Shri Joachim Alva.  | 4th June to 20th June, 1962.<br>(First Session)         |
| (4) Shri Panampilli Govinda Menon.                            | 7th May to 13th June, 1962.<br>(First Session)          |
| (5) Shri Ghyasuddin Ahmed.                                    | 26th April to 18th June, 1962.<br>(First Session)       |
| (6) Shri A. K. Gopalan.                                       | 3rd May to 22nd June, 1962.<br>(First Session)          |
| (7) Dr. Panjabrao S. Deshmukh.                                | 6th August to 7th September, 1962.<br>(Second Session)  |
| (8) Shri Kamalnayan Bajaj.                                    | 6th August to 20th August, 1962.<br>(Second Session)    |
| (9) Sardar Surjit Singh Majithia.                             | 6th August to 7th September, 1962.<br>(Second Session)  |
| (10) Lt. Col. Maharajkumar Dr. Vijaya Ananda of Vizianagaram. | 18th August to 6th September, 1962.<br>(Second Session) |
| (11) Shri Nath Pai.   | 10th August to 7th September, 1962.<br>(Second Session) |
| (12) Shrimati Shakuntala Devi.                                | 14th August to 7th September, 1962.<br>(Second Session) |
|   | 1st June to 22nd June, 1962.<br>(First Session)         |
|   | 6th August to 7th September, 1962.<br>(Second Session)  |

12.40 hrs.

I take it that the House agrees with the recommendations of the Committee.

**Several Hon. Members:** Yes.

**Mr. Speaker:** The Members will be informed accordingly.

CONVERTS MARRIAGE DISSOLUTION BILL\*

The Deputy Minister in the Ministry of Mines and Fuel (Shri Hajar-navis): Sir, on behalf of Shri A. K. Sen, I beg to move for leave to introduce a Bill to provide for the dissolution under certain circumstances of marriage of converts and for matters connected therewith.

**Mr. Speaker:** The question is:

"That leave be granted to introduce a Bill to provide for the dissolution under certain circumstances of marriage of converts and for matters connected therewith."

*The motion was adopted.*

**Shri Hajar-navis:** Sir, I introduce the Bill.

12.40½ hrs.

BUSINESS ADVISORY COMMITTEE  
SIXTH REPORT

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): Sir, I beg to move:

"That this House agrees with the Sixth Report of the Business Advisory Committee presented to